

SHRI C. SUBRAMANIAM: You cannot make a distinction between excess production in one area and excess production in another area. That is why all the cases which were referred to in the IPLC report, all the 45 cases, have been referred to them and these are before the Commission. Therefore, unless we are able to get the Commission's report with regard to the action to be taken, I am afraid, it will be premature for us to consider any action to be taken in this regard.

As I said, we are trying to take all the other precautionary methods like allocation of raw materials and other things to see that the excess production does not take place continuously and that continuing breach does not take place. Therefore, Sir, we are in this position and, that is why, we are not in a position to take action just at the moment. And, here and now, categorically I may state that it is not a question of condoning this. It is a question of trying to find out how to deal with the cases. Even if hon. Members go through the provisions of the Industrial Development and Regulation Act, it is not as if the case is so clear that you can always bring to book the persons who have produced in excess of the capacity. There

are certain legal difficulties also. That is why the Commission should go into the entire things and let us know what sort of proceedings should take place.

Therefore, this is a case where we have to await the submission of the Report by the Commission, and before that, however much hon. Members may be aggrieved with regard to greater production in the country. We will have to wait for some time more.

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18.09 hrs.

#### BUSINESS ADVISORY COMMITTEE

##### THIRTY-FOURTH REPORT

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS (SHRI K. RAGHU  
RAMAIAH): Sir, I beg to present the  
Thirty-fourth Report of the Business  
Advisory Committee.

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18.10 hrs.

*The Lok Sabha then adjourned till  
Eleven of the Clock on Thursday, De-  
cember 2, 1973/Agrahayana 15, 1895  
(Saka).*